

**IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI, AT NEW DELHI  
ORIGINAL APPLICATION NO. 820 OF 2022  
UNDER SECTION 14 AND SECTION 18 OF THE NATIONAL GREEN  
TRIBUNAL ACT – 2010**

**IN THE MATTER OF**

NAVEEN KUMAR

.....APPLICANT

**VERSUS**

UNION OF INDIA AND OTHERS

.....RESPONDENTS

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**DRAWN BY**



Gaurav Kumar Bansal  
Advocate  
For  
Applicant  
A26, Basement  
Jangpura Extension  
New Delhi – 14

New Delhi  
27/09/2023

THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI, AT NEW DELHI

ORIGINAL APPLICATION NO. 820 OF 2022

UNDER SECTION 14 AND SECTION 18 OF THE NATIONAL  
GREEN TRIBUNAL ACT – 2010

IN THE MATTER OF

NAVEEN KUMAR

.....APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

.....RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

That the abovementioned Applicant MOST RESPECTFULLY

SHOWETH:

I, Naveen Kumar, Son of Sh. Rajpal Singh, aged about 41 years,

Resident of Gagsona, Post Phalawda, Chaupal, Phalawda, Meerut,

Uttar Pradesh – 250401, do hereby solemnly affirm and declares as

under:

1. That deponent is the applicant in the present application and as such is well conversant with the facts and circumstances of the present Original Application and as such is competent to file the present affidavit.

2. That this Hon'ble Tribunal vide its order dated 18/11/2022 issued notice to the Respondents and as such directed them to file their respective replies.
3. That applicant by way of the present additional affidavit wishes to draw kind attention of this Hon'ble Tribunal on the followings facts and circumstances:

- a. That in the year 2004, Notice dated 21/06/2004 was issued to Respondent No. 08 by Member Secretary, Himachal Pradesh State Environment Protection and Pollution Control Board.



It is important to mention here that as per the said Notice, Respondent No. 08 was directed to deposit the fees with respect to AUTHORIZATION UNDER BIO MEDICAL WASTE (MANAGEMNT & HANDLING) RULES, 1998.

**True copy of the Notice dated 21/06/2004 issued by Himachal Pradesh Environment Protection and Pollution Control Board is annexed hereto and marked as Annexure A1/2.**

A handwritten signature in blue ink, consisting of stylized initials and a surname.

- b. That again in the year 2005, a notice dated 02/08/2005 was issued by Himachal Pradesh Environment Protection and Pollution Control Board wherein Respondent No. 08 was again directed to deposit the AUTHORIZATION FEES under the BMW Rules.

**True copy of the Notice dated 02/08/2005 issued by Himachal Pradesh Environment Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/3.**

- c. That vide its letter Authorization letter dated 06/11/2006, the Himachal Pradesh State Environment Protection and Pollution Control Board issued Authorization for operating a facility for generation, collection, Storage, Treatment / Disposal and / or handling of Bio Medical Waste to Respondent No. 08.



It is important to mention here that the said Authorization was valid till 31/03/2008 for 5 bed only.

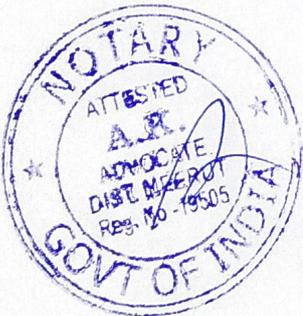
**True copy of the Authorization letter dated 06/11/2006 issued by Himachal Pradesh State Environment**

A handwritten signature in blue ink, appearing to be 'A.K.' with a flourish.

**Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/4.**

- d. That again vide Authorization letter dated 30/12/2008, the Himachal Pradesh State Environment Protection and Pollution Control Board issued Authorization for operating a facility for generation, collection, Storage, Treatment / Disposal and / or handling of Bio Medical Waste to Respondent No. 08.

**True copy of the Authorization letter dated 30/12/2008 issued by Himachal Pradesh State Environment Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/5.**



- e. That on dated 23/07/2011, the Himachal Pradesh State Environment Protection and Pollution Control Board issued letter dated 23/07/2011 to respondent No. 08 wherein it is categorically mentioned that during inspection of Hospital of Respondent No. 08 it was found that Bio Medical Waste generated in the Laboratory was not chemically treated before disposal.

A handwritten signature in blue ink, appearing to be 'D.M.' with a dot at the end.

**True copy of the letter dated 23/07/2011 issued by Himachal Pradesh State Environment Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/6.**

- f. That, for the purpose of getting authorization under Bio Medical Waste Rules, Respondent No. 08 submitted FORM – I before the prescribed authority of Himachal Pradesh State Environment Protection and Pollution Control Board.



It is respectfully submitted that as per the said FORM applicant has learnt that Respondent No. 08 expanded the number of beds from 05 to 10.

**True copy of the FORM – I submitted by Respondent No. 08 before the Himachal Pradesh State Environment Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/7.**

- g. That vide Authorization letter dated 31/12/2011, the Himachal Pradesh State Environment Protection and Pollution Control Board issued Authorization for operating a facility for generation, collection, Storage, Treatment /

A handwritten signature in blue ink, appearing to be 'R.K.' or similar, located at the bottom right of the page.

Disposal and / or handling of Bio Medical Waste to Respondent No. 08.

**True copy of the Authorization letter dated 31/12/2011 issued by Himachal Pradesh State Environment Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/8.**

- h. That Himachal Pradesh State Environment Protection and Pollution Control Board vide in the year 2012 again issued a letter to Respondent No. 08 wherein it is clearly mentioned that Respondent No. 08 has failed to segregate Bio Medical Waste as per Bio Medical Waste Rules.



**True copy of the letter issued by the Himachal Pradesh State Environment Protection and Pollution Control Board to Respondent No. 08 is annexed and marked hereto as Annexure A1/9.**

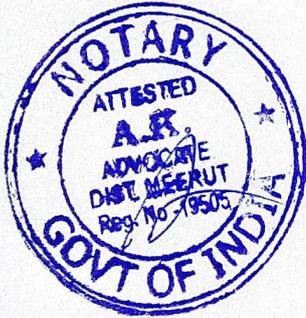
- i. That Himachal Pradesh State Environment Protection and Pollution Control Board again issued a letter dated 15/10/2013 to Respondent No. 08 wherein it was again stated that Respondent No. 08 has failed to comply with

A handwritten signature in blue ink, appearing to be "A.R." with a flourish.

the provisions of Bio Medical Waste (Management and Handling) Rules.

**True copy of the letter dated 15/10/2013 issued by the Himachal Pradesh State Environment Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/10.**

- j. That vide its letter dated 16/07/2014 issued by Himachal Pradesh State Environment Protection and Pollution Control Board again stated that Respondent No. 08 has failed to comply with the provisions of Bio Medical Waste (Management and Handling) Rules.



**True copy of the letter dated 16/07/2014 issued by the Himachal Pradesh State Environment Protection and Pollution Control Board is annexed and marked hereto as Annexure A1/11.**

- k. That vide Authorization letter dated 21/03/2015, the Himachal Pradesh State Environment Protection and Pollution Control Board issued Authorization for operating a facility for generation, collection, Storage, Treatment /

*DM*

Disposal and / or handling of Bio Medical Waste to  
Respondent No. 08.

**True copy of the Authorization letter dated 21/03/2015  
issued by Himachal Pradesh State Environment  
Protection and Pollution Control Board is annexed and  
marked hereto as Annexure A1/12.**

l. That vide its Letter dated 27/07/2017 the Himachal Pradesh State Environment Protection and Pollution Control Board again directed Respondent No 08 to comply with the Bio Medical Waste Rules, 2016. It is pertinent to mention here that by way of letter dated 27/07/2017, the Board also mentioned that Respondent No. 08 is not legally bound to have NOC under AIR ACT as well as WATER ACT.



m. That as per the affidavit filed by Respondent No. 08, on dated 16/08/2022, applicant has learnt that Himachal Pradesh State Pollution Control Board issued Consent to Operate in favour of Respondent No. 08.

n. Similarly, as per the affidavit filed by Respondent No. 08, applicant has learnt that on dated 16/08/2022 the Himachal

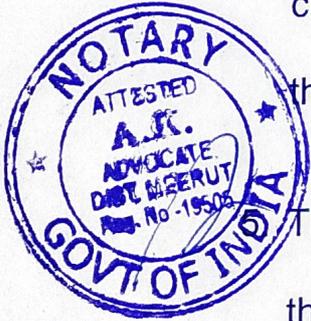
A handwritten signature in blue ink, appearing to be 'M.' followed by a dot.

Pradesh State Pollution Control Board issued Authorization under Bio Medical Waste Rules 2016 in favour of Respondent No. 08.

o. That is it also pertinent to mention here that District Magistrate Una in his Counter Affidavit has clearly mentioned that {para 3 (j)} that Respondent No. 08 is running its hospital on a TWO STOREY RESIDENTIAL BUILDING which UNA DEVELOPMENT AUTHORITY has approved for RESIDENTIAL PURPOSE only.

4. That it is clear from the above mentioned facts and circumstances that Respondent No. 08 is a habitual in violation the Green Laws of the Land.

That the balance of convenience is in favour of the applicant and the ends of justice shall suffer if the relief as prayed is not granted.



  
Deponent

### Verification

Verified on 29/09/2023 that the contents of the present affidavit are true and nothing material has been concealed herein.

**ATTESTED**  
  
**NOTARY**

  
Anil Kumar Mayur  
Advocate  
Reg No.-16832/99  
Meerut

  
Deponent

Annexure A1/2

**H.P.STATE ENVIRONMENT PROTECTION AND  
POLLUTION CONTROL BOARD**

"PARYAVARAN BHAWAN" PHASE-III, BELOW BCS, NEW SHIMLA-9  
Ph. No. 0177-2673766,2673020, Fax no. 2673018

No. EP&PCB/ BWM /(117)/ Shivalik Hospital / Una /04 - 5877-98 Dated: 21.6.04

To

The Medical Officer I/c ,  
Shivalik Hospital,  
C+J Bus Stand , Una,  
Distt- Una, H.P.

**Sub: Authorisation under Bio-Medical Waste (Management & Handling)  
Rules, 1998 as amended in 2000.**

Sir,

In continuation to this office even file no. 23492-93 , dt: 2-3-04 on the subject cited above. You are, informed that as the date of establishment of your institution is given as 2001 hence the fees applicable will be 2001 onwards. Thus amount deposited by you has been considered for the years 2001-02 of the block 1999-02 and block 2002-05.

You are once again, directed to provide the information on the performa already sent vide above mentioned letter at the earliest so that the case could be processed further.

Diary No. 233 Date- 29-6-04

H P. State Pollution Control Board

Parwanoo-173220.

Yours Sincerely,

Member Secretary

Copy to the:

Senior Scientific Officer, Sector-IV, S.C.F.6-8 , HPSEP & PCB, Parwanoo, Solan, H.P. He is requested to visit the Shivalik Hospital and send the inspection report w.r.t. the management of Bio-Medical waste in the said institution. Performa for inspection is also enclosed along with.

Member Secretary

F.M.

29.6.04

H.P. STATE ENVIRONMENT PROTECTION AND  
POLLUTION CONTROL BOARD  
SCF 6-8, SECTOR-4, PARWANOO - 173220  
PHONE NO. 01792-232540

Annexure A1/3

No.PCB/Lab/Pwn/BMW/SH/Una/05:-533

Dated :- 02-08-05

To

The Medical Officer I/c,  
Shivalik Hospital,  
Amb Road, Una,  
Distt. Una, H.P.

**Sub.:- Authorization under bio-medical Waste (Management & Handling) rules 1998 & Management of Bio-medical Waste, reg.**

Sir,

Kindly refer to the personal visit of Sh. Prakash Sharma, Scientific Officer of this Board to your Health Care Facility on 25.06.05 and telephonic discussion held on 12.07.05 in which you were asked to deposit an amount of Rs. 3020/- in shape of DD in favour of Sr. Scientific Officer, HPS EP & PCB, payable at Parwanoo towards the authorization fee under the BMW Rules mentioned as above for the block year 2005-06 to 2007-08. In this connection, you are once again requested to deposit the aforesaid amount within one week's time failing which the Board shall be constrained to initiate action against you in accordance with the provisions of **Section-15 of the Environment Protection Act, 1986**. You are further directed to provide the facility within 15 days for safe collection, segregation, treatment and disposal of the Bio-medical waste being generated by your hospital as per the guidelines of the schedule-I & II of the Bio-medical Waste (Management & Handling) Rules (copies already provided to you during the personal visits of Sh. Prakash Sharma, Scientific Officer of this Board to your HCF). In case, you are unable to provide the facility within the premises of your HCF, you may contact M/s B.M.W.T. Trust, C/O Saini Eye Hospital, Dhangu Road, Pathankot (contact person Mr. Vishwamittar mobile No. 09417007801) who have been authorized by the Board for transportation and disposal of the Bio-medical waste.

**For strict compliance, please.**

Yours faithfully,

*[Signature]*  
Sr. Scientific Officer

etc



# Himachal Pradesh State Environment Protection

14 &

## Pollution Control Board

Paryavaran Bhawan, Phase-III, New Shimla-9  
Tel: 2673766, 2673020 Fax: 2673018

303

Annexure A1/4

No. EP&PCB/BWM (117)/ Shivalik Hospital/ Una / 06- 21258-59 Dated 6-11-06

To

The Medical Officer I/c,  
Shivalik Hospital,  
Near Old Bus Stand, Una,  
District Una

**Sub: Authorisation for operating a facility for Generation, Collection, Storage, Treatment/ Disposal and /or Handling of Bio-Medical Wastes.**

1. (a) Number of authorisation : BMW/ UNA-014/ 05-08  
(b) Date of Expiry : 31-3-2008  
(c) No. of beds/Quantity of waste : 5 Beds / 7.3 Kg per month.  
(d) Mode of Disposal : Through Common bio-medical waste treatment facility at Pathankot.
2. The prescribed authority in exercise of the powers conferred upon it under rule 7(5) of the Bio-Medical Waste (Management & Handling) Rules, 1998 of Environment (Protection) Act, 1986 hereby grant authorisation applied under rule 8(1) of the said rules to Shivalik Hospital, Near Old Bus Stand, Una, District Una for the following activities: -
3. Generation, Segregation, Treatment & Disposal of various categories of Bio-medical waste generated from your institution strictly as per the provisions/standards prescribed under the said rules.
4. The authorisation shall be in force upto 31<sup>st</sup> March, 2008.
5. The Medical institution shall apply for renewal of authorisation before 3 months of expiry of the authorisation period.
6. The authorisation is subject to the terms & conditions as stated overleaf and also to such conditions as may be specified in the rules for the time to time-in force under the Environment (Protection) Act, 1986.
7. The log book for the 10 categories of bio-medical waste generated should also be maintained.

Member Secretary  
HPSEP&PCB

Copy to:

The Sr. Scientific Officer, HPSEP&PCB, SCF 7-8, Sector IV, Parwanoo, District Solan for information. The officer is requested to visit the said unit periodically and send the report.

Diary No. 614 Date 13/11/06

H P State Pollution Control Board,

Parwanoo-173220.

Member Secretary  
HPSEP&PCB

FR  
SSO

13/11/06

SGCP

No. PCB/BWM (117) Shivalik Hospital / Una/ 08- 19835-36

Dated 30-12-08

To  
The Medical Officer I/c,  
Shivalik Hospital,  
Near Old Bus Stand Una, District Una

Annexure A1/5

**Sub: Renewal of Authorization for operating a facility for Generation, Collection, Storage, Treatment/ Disposal and /or Handling of Bio-Medical Wastes.**

1. (a) Number of authorization : BMW/ UNA-014/ 08-011  
(b) Date of Expiry : 31-3-2011  
(c) No. of beds/Quantity of waste : 5 Beds / 59.4 Kg per month  
(d) Mode of Disposal : Through CBMWT Facility at Pathankot.
2. The prescribed authority in exercise of the powers conferred upon it under rule 7(5) of the Bio-Medical Waste (Management & Handling) Rules, 1998 of Environment (Protection) Act, 1986 hereby grant renewal of authorization applied under rule 8(1) of the said rules to Shivalik Hospital, near Old Bus Stand Una , District Una for the following activities: -
3. Generation, Segregation, Treatment & Disposal of various categories of Bio-medical waste generated from your institution strictly as per the provisions/standards prescribed under the said rules.
4. The renewal of authorization shall be in force upto 31<sup>st</sup> March, 2011.
5. **The Medical institution shall apply for renewal of authorization before 3 months of expiry of the authorization period.**
6. The renewal of authorization is subject to the terms & conditions as stated overleaf and also to such conditions as may be specified in the rules for the time to time-in force under the Environment (Protection) Act, 1986.
7. The log book for the 10 categories of bio-medical waste generated should also be maintained.
8. The mercury containing waste or mercury spillage shall be stored separately & record shall be maintained in the log book.

Member Secretary

Copy to the:

The Sr. Scientific Officer, HPSPCB, SCF 7-8, Sector- IV, Parwanoo, District Solan, for information.  
The officer is requested to visit the said unit periodically and send the report.

Member Secretary

FR  
SSO

07-01-09  
7.1.09  
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Sl. No. 1135 14/1/09

1.

2.



**H.P. STATE POLLUTION CONTROL BOARD**  
**SCF-7-8, SECTOR-IV, PARWANOO, SOLAN**

Annexure A1/6

No. PCB/Lab/Pwn./BMW/Shivalik Hospital/Una/04- 405

Dated:- 23.7.11

To

The Medical Officer I/c,  
Shivalik Hospital,  
Una

**Sub.: Inspection Report under BMW rules (Management & Handling), 1998.**

Sir,

This is in reference to the inspection carried out by Junior Scientific Officer on dated 27-06-11 regarding Bio-Medical Waste Management. During inspection it was found that the Bio Medical Waste generated in the Laboratory was not chemically treated before final disposal.

**Hence, you are directed to treat the biomedical waste as per the Schedule I & II of BMW rules and submit the compliance report to this office within week time in order to avoid action under the rule, please.**

Thanking you,

Yours faithfully,

  
Principal Scientific Officer



**FORM - 1**  
(See Rule - 8)

17

**Himachal State Pollution Control Board**  
Him Parivesh, Phase-3 New Shimla  
An Application FORM Under RULE 8 Of the  
Bio Medical Waste (Regulation & Control) Rules, 2000.

**APPLICATION FOR AUTHORISATION**  
(To be Submitted in duplicate)

**BMW ID : 360239**  
**Inward ID : 1372**

Annexure A1/  
7

To,  
**The Prescribed Authority,**  
Himachal State Pollution Control Board  
Him Parivesh, Phase-3  
**New Shimla**

1. (i) Name of the Applicant : **DR AKSHAY KUMAR**  
(ii) Name of the Institution : **Shivalik Hospital, Una,**  
Address : **Shivalik hospital, Near Police Lines Jhalera ,UNA - ,**  
**Una - 174303, DIST : Una, TAL : Una**  
Tele.No./Fax No./Telex No. : **, 9805933644**

No. of Beds	No. of Samples	Outdoor Per Day	Occupancy(%)
10	3	40	10

2. Activities for Which authorisation is : **DIS-Disposal, GEN-Generation, STO-Storage, TRT-Treatment**  
sought.

3. FRESH or RENEWAL : **RENEWAL - BMW/UNA-014/08-11-31/03/2011**

4. (i) Address of the institution handling bio-medical wastes : **Shivalik Hospital, Una,**  
**Shivalik hospital, Near Police Lines Jhalera ,UNA - ,**  
**Una - 174303, DIST : Una, TAL : Una**

(ii) Address of the place of the Treatment facility : **BMW Trust, PATHANKOT,**  
**Shivalik Hotel Building, Mughla Chamba,**  
**14, DIST : CHAMBA, Mobile : 9825411625**

(iii) Address of Wastes Disposal : **Same As Above, CBWTF No:BMW/KNG-011/08-11, Valid UpTo:31/03/2011**

5. (i) Transportaion Mode BMW waste : **CBWTF**

(ii) Mode(s) of treatment : **CHM-Chemical Treatment, NEE-Needle Cutter**

6. Brief description of method of treatment and disposal : **CBW-CBWTF**

7. Category (See Schedule-I) of waste and Quantity of waste to be handled per month

HUMAN	ANIMAL	SHARP	DISCARD	SOILED	SOLID	LIQUID	INC	CHE	LAB
0.000	0.000	2.920	0.000	4.400	0.340	10.000	0.000	0.000	0.000

8. Fees Details : **-kangra cooperative jhalera, una(176851)3020**

9. Declaration

I do hereby declare that the statements made and information given above are true to the best of my knowledge and belief and that I have not concealed any information.

I do also hereby undertake to provide any further information sought by the prescribed authority in relation to these rules and to fulfill any conditions stipulated by the prescribed authority.

*Akshay Kumar*

Signature of the Applicant

M.S.

Designation of the Applicant

Date : **28/11/2011**

Place : **Una**

NOTE : Application alongwith fees by Pay order/Demand Draft drawn in favour of Himachal State Pollution Control Board should be submitted to the Regional Office of Himachal State Pollution Control Board at: Una R.O

Printed On : **28/11/2011**

1 - Through XGN

N I C

*5.12.11*  
*50/E*  
*JSO-11*  
*mls*  
*7/12/11*

No. PCB/BMW (117) Shivalik Hospital / Una/ 11- 21221-23

Dated 31-12-11

To  
The Medical Officer I/c,  
Shivalik Hospital,  
Near old Bus Stand Una, District Una

Annexure A1/8

**Sub: Renewal of Authorization for operating a facility for Generation, Collection, Storage, Treatment/ Disposal and /or Handling of Bio-Medical Wastes.**

- 1. (a) Number of authorization : BMW/ UNA-014/ 11-014
- (b) Date of Expiry : 31-3-2014
- (c) No. of beds/Quantity of waste : 10 Beds / 8 Kg per month
- (d) Mode of Disposal : Through CBMWT Facility at Pathankot.

- 2. The prescribed authority in exercise of the powers conferred upon it under rule 7(4&5) of the Bio-Medical Waste (Management & Handling) Rules, 1998 of Environment (Protection) Act, 1986 hereby grant renewal of authorization applied under rule 8(1) of the said rules to Shivalik Hospital, Near old Bus Stand Una , District Una for the following activities: -
- 3. Generation, Segregation, Treatment & Disposal of various categories of Bio-medical waste generated from your institution strictly as per the provisions/standards prescribed under the said rules.
- 4. The renewal of authorization shall be in force upto 31<sup>st</sup> March, 2014.
- 5. The Medical institution shall apply for renewal of authorization before 3 months of expiry of the authorization period.
- 6. The renewal of authorization is subject to the terms & conditions as stated overleaf and also to such conditions as may be specified in the rules for the time to time-in force under the Environment (Protection) Act, 1986.
- 7. The log book for the 10 categories of bio-medical waste generated should also be maintained.
- 8. The mercury containing waste or mercury spillage shall be stored separately & record shall be maintained in the log book.
- 9. You are requested to send back customer feedback form duly filled to this office (copy enclosed).

15.12.2011 to 05-01-2012

State Pollution Control Board

Member Secretary

Copy to the:

- 1. The Pr. Scientific Officer, HPSPCB, SCF 7-8, Sector- IV, Parwanoo, District Solan, the above renewal of authorization granted on the basis of your recommendation on dated 15.12.2011 vide online inspection Id No. 200639(APP) for information. The officer is requested to visit the said unit periodically and send the report.
- 2. Case

Shankar  
8-01-2012

Pl. update the record  
6/1/12

Member Secretary

1.1.12

545

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**H.P. STATE POLLUTION CONTROL BOARD**  
**SCF-7-8, SECTOR-IV, PARWANOO, SOLAN**

No. PCB/Lab/Pwn./BMW/Shivalik Hospital/Una

Dated:- Annexure A1/9

To

The Medical Officer I/c,  
Shivalik Hospital,  
Jhalera ,Una

Sub.: **Inspection Report under BMW rules (Management & Handling),  
1998**

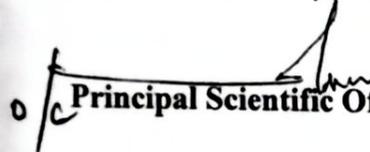
Sir,

This is in reference to the inspection of your hospital which was carried out by Jr.Scientific Officer on 21.06.2012 regarding bio-medical waste management. During inspection following observations was made :

1. There was no proper segregation of biomedical medical waste. The general waste was mixed with biomedical waste.

**Hence, you are directed to treat the biomedical waste as per the Schedule I & II of BMW rules and submit the compliance report to this office within fifteen days in order to avoid action under the Rule please.**

Yours faithfully,

  
o/c Principal Scientific Officer


**STATE POLLUTION CONTROL BOARD**

SCF-7-8, SECTOR-IV, PARWANOO, SOLAN

Tel fax: 01792-232540, email:- pcblabparwanoo@gmail.com

No. PCB/Lab/Pwn./BMW/Shivalik Hospital /Una 494

Dated:- 15-10-13

Annexure A1/10

To

 The Medical Officer,  
 Shivalik Hospital, Near Police Lines,  
 Jhalera, District Una (H.P)

Sub.:

**Inspection of Hospital carried out under Biomedical Waste  
 (Management and Handling) Rules, 1998.**

Sir,

This is in reference to the inspection of your hospital carried out by Junior Scientific Officer on 21.09.2013. During inspection of the hospital, following non-compliance was observed:

1. Neither mutilation / shredding nor disinfection of syringes being carried out in your health care facility/hospital, which is in violation to the rule 5(1) of the Biomedical Waste (M&H) Rules, 1998.

In the view of above, non-compliance to the provision of the Biomedical waste (Management and Handling) Rules, 1998, you are requested to ensure proper management of biomedical waste in health care facility/hospital, failing which the State Board shall be constrained to take action against you at your own risk and cost. You are hereby given an opportunity to ensure compliance to all the provision of aforementioned rules in letter and spirit and submit compliance report to this office within fifteen days positively in order to avoid action under the Environment (Protection) Act, 1986.

Yours faithfully,

  
 Scientific Officer cum Incharge



## H.P. STATE POLLUTION CONTROL BOARD

SCF-7-8, SECTOR-IV, PARWANOO, SOLAN

Tel fax 01792-232540, e-mail [pcbparwanoo@gmail.com](mailto:pcbparwanoo@gmail.com)

No.PCB/Lab/Pwn/BMW/

Annexure A1/11  
600 Dated: 16-07-14

To

The Medical Officer Incharge,  
Shivalik Hospital,  
Near Police Lines Jhalera  
District Una (H.P)  
174303

Subject: Action Points on Biomedical Waste Management as per decision taken in 58<sup>th</sup> conference of Chairman and Member Secretaries of all the State Pollution Control Board.

Sir,

This has the reference to the directions received vide Head office letter No HPSPCB/Follow up of chairman & Member Secretaries conference/- 5007-10 dated 17.6.14 regarding implementation of following decision taken in the 58<sup>th</sup> conference of Chairman and Member Secretaries of the State Pollution Control Boards on biomedical waste management. You are requested to ensure compliance to the directions received and comply with following.

1. Adequate facilities for onsite segregation, intra- mural movement and safe storage of biomedical waste, prior to sending to Common Biomedical Waste Treatment Facility shall be available in health care facilities.
2. Ensure the following compliance to the liquid waste discharge as per schedule V of Biomedical Waste Rules, 1998 by installing Sewage Treatment Plant (STP)/ Effluent Treatment Plan (ETP) as required under the BMW Rules, 1998

### Standards for liquid waste

Parameter	Permissible limits
pH	6.5-9.0
Suspended Solids	100 mg/l
Oil and grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90 % survival of fish after 96 hours in 100 % effluent.

3. Phase out use of mercury based medical instruments.
4. The mercury based waste/ instruments shall be disposed off Hazardous Waste Treatment Storage Disposal Facility/Common Biomedical Waste Treatment Facility who so ever is authorized by the State Board for collection, storage/ disposal of mercury waste/mercury bearing instruments.
5. Annual report pertaining biomedical waste generation and disposal for the period Jan to Dec of the current year shall be submitted by Jan next year.
6. Captive biomedical incinerator to be upgraded with adequate Air Pollution Control Devices.
7. Action shall be initiated for closure of non-complying health care facilities.

You are also requested ensure compliance to the provision of the Biomedical Waste (M&H) Rules and submit action taken report to this office for communication to higher authorities and also apply online through <http://xgn.hp.nic.in> using your ID and password for grant/renewal of authorisation under the said rules if not applied earlier on the expiry of authorisation.

Thanking you,

Yours faithfully,

(Sanjeev Sharma)

Scientific Officer cum Incharge,  
Central Laboratory, HPSPCB Parwanoo.

a/c



# H.P. STATE POLLUTION CONTROL BOARD

"HIM PARIVESH" PHASE-III, BELOW BCS, NEW SHIMLA-9

Tel: 0177-2673766, 2673276, Fax No. 2673018

311

No. HPSPCB/BMW (117) Shivalik Hospital/ Una-

28783-84

Dated: 21.3.15

To

The Managing Director,  
Shivalik Hospital, Near Police Lines,  
Jhalera, District- Una- 174303 (H.P).

Annexure A1/12

**Sub: Renewal of authorization for operating a facility for Generation, Storage, Treatment/ Disposal and /or Handling of Bio-Medical Wastes.**

- (a) Number of authorization : BMW/UNA-014/ 14-17
- (b) Date of Expiry : 31-3-2017
- (c) No. of beds/Quantity of waste : 10 Beds / 22.5 Kg & 35.0 Ltrs. per month
- (d) Mode of Disposal : Through BMWT Trust, Pathankot.

The prescribed authority in exercise of the powers conferred upon it under rule 7(4&5) of the Bio Medical Waste (Management & Handling) Rules, 1998 of Environment (Protection) Act, 1986 hereby grant renewal of authorization applied under rule 8(1) of the said rules to the Shivalik Hospital, Near Police Lines, Jhalera, District- Una (H.P), the following activities: -

1. Generation, Segregation, Treatment & Disposal of various categories of Bio-medical waste generated from your institution strictly as per the provisions/standards prescribed under the said rules.
2. The renewal of authorization shall be in force upto 31<sup>st</sup> March, 2017.
3. The Medical institution shall apply for renewal of authorization before 3 months of expiry of the authorization period.
4. The renewal of authorization is subject to the terms & conditions as stated overleaf and also to such conditions as may be specified in the rules for the time to time-in force under the Environment (Protection) Act, 1986.
5. The log book for the 10 categories of bio-medical waste generated should also be maintained.
6. The mercury containing waste or mercury spillage shall be stored separately & record shall be maintained in the log book.
7. The plastic waste after disinfection & shredding shall be handed over to the plastic waste recycling units registered under the plastic waste (Management & Handling) Rules, 2011.
8. You are requested to send back customer feedback dully filled to this office (copy enclosed).

(Vineet Kumar)IFS  
Member Secretary

Copy to:

1. The Scientific Officer cum In-charge, HPSPCB, Sector-IV, Parwanoo, District- Solan for information. The above renewal of authorization is granted on the basis of your recommendation on dated 27/02/2015; vide online inspection Id No. 201937 (APP). The officer is requested to visit the said unit periodically and to ensure the compliance of above referred conditions and send the report.
2. Case file.

AP  
30/12/2014  
28/03/2015  
21.3.15

(Vineet Kumar)IFS  
Member Secretary